

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 82 of 2011**

**Dated :18<sup>th</sup> October, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Essar Power Limited**

**... Appellant(s)**

**Versus**

**Uttar Pradesh Electricity**  
**Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s): Mr. Amit Kapur, Mr. Vishal Anand with  
Mr. Abhayjit Sinha (Rep.)

Counsel for the Respondent(s): Mr. ATM Rangaramanujam, Sr. Adv. with  
Mr. Kunal Verma for R.1  
Mr. M.G. Ramachandran  
Ms. Ranjitha Ramahcandran for R.2

**ORDER**

We have heard all the learned counsel for the parties.

Mr. Amit Kapur, the learned counsel for the Appellant wants to file additional written submissions. He could file the same on or before 24<sup>th</sup> October, 2011 after serving a copy on the other side.

Post the matter on **4<sup>th</sup> November, 2011.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. KarpagaVinayagam)**  
**Chairperson**

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